

FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SQ INFRASTRUCTURE PRIVATE LIMITED

RELEVANT PARTICULARS														
1.	Name of corporate debtor	SQ INFRASTRUCTURE PRIVATE LIMITED												
2.	Date of incorporation of corporate debtor	November 07, 2001												
3.	Authority under which corporate debtor is incorporated / registered	RoC-Mumbai												
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45400MH2001PTC133888												
5.	Address of the registered office and principal office (if any) of corporate debtor	5, Floor - 1, Plot No. 7, Sharda Sadan, Swami Gyanjivandas Marg, Dadar Rly. Stn. East (East), Mumbai City, Mumbai Maharashtra, India, 400014												
6.	Insolvency commencement date in respect of corporate debtor	December 13, 2023 (Copy of the Order received on 19th December, 2023)												
7.	Estimated date of closure of insolvency resolution process	June 14, 2024; being 180 th day from Insolvency Commencement Date												
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Abhijit Gokhale Reg. No.: IBBI/IPA-002/IP-N00964/2020-2021/13092												
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Registered Address: A/1903, 19 th Floor, N L Aryavarta, N L Complex, Dahisar East, Op. Anand Nagar, Mumbai - 400068. Registered Email-id: abhijitgokhale07@gmail.com												
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Correspondence Address: Orion Resolution and Turnaround Private Limited: 811, Meadows Sahar Plaza Sub Plot A Bldg No. 6 AK Road Next to Kohinoor Continental Mumbai -400069 Correspondence Email-id cirp.sqinfrastructure@gmail.com												
11.	Last date for submission of claims	January 01, 2024												
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Homebuyers												
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	<table border="1"> <thead> <tr> <th>Sr No</th> <th>Name of the IP</th> <th>Registration Number</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>Mr. Manish Lalji Dawda</td> <td>IBBI/IPA-001/IP-P-02506/2021-2022/13797</td> </tr> <tr> <td>2</td> <td>Mr. Vijay Pitambar Lulla</td> <td>IBBI/IPA-001/IP-P00323/2017-18/10593</td> </tr> <tr> <td>3</td> <td>Mr. Rajendra Dattatray Aghale</td> <td>IBBI/IPA-002/IP-N01002 2020-2021/13258</td> </tr> </tbody> </table>	Sr No	Name of the IP	Registration Number	1	Mr. Manish Lalji Dawda	IBBI/IPA-001/IP-P-02506/2021-2022/13797	2	Mr. Vijay Pitambar Lulla	IBBI/IPA-001/IP-P00323/2017-18/10593	3	Mr. Rajendra Dattatray Aghale	IBBI/IPA-002/IP-N01002 2020-2021/13258
Sr No	Name of the IP	Registration Number												
1	Mr. Manish Lalji Dawda	IBBI/IPA-001/IP-P-02506/2021-2022/13797												
2	Mr. Vijay Pitambar Lulla	IBBI/IPA-001/IP-P00323/2017-18/10593												
3	Mr. Rajendra Dattatray Aghale	IBBI/IPA-002/IP-N01002 2020-2021/13258												
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link for downloading the form: https://ibbi.gov.in/en/home/download Details of the authorized representative can be obtained by sending an email at - cirp.sqinfrastructure@gmail.com												

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the SQ INFRASTRUCTURE PRIVATE LIMITED vide order no. CP (IB) No. 719/MB/2022 dated 18 December 2023

The creditors of SQ INFRASTRUCTURE PRIVATE LIMITED, are hereby called upon to submit their claims with proof on or before 01st January, 2024, to the interim resolution professional at the address mentioned against entry No. 10

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



Abhijit Gokhale

Date: December 21, 2023
Place: Mumbai

Abhijit Gokhale
Interim Resolution Professional
In the matter of SQ Infrastructure Private Limited
Registration Number: IBBI/IPA-002/IP-N00964/2020-2021/13092
Registered Address: A/1903, 19th Floor, N L Aryavarta, N L Complex,
Dahisar East, Op. Anand Nagar, Mumbai - 400068.
Registered Email - abhijitgokhale07@gmail.com
Process specific Email- cirp.sqinfrastructure@gmail.com
AFA Valid to Date- 24th April, 2024

ADITYA BIRLA HOUSING FINANCE LIMITED
 Registered Office- Indian Rayon Compound, Varval, Gujarat - 382265 Branch Office- 5th Floor, G Corp Tech Park, Ghodbunder Road, Kasarvadivi, Thane (West) - 400615

APPENDIX IV
Section 8 (1) of the Security Interest (Enforcement) Rules, 2002
Possession Notice (for Immovable Property)

Whereas, the undersigned being the authorized officer of Aditya Birla Housing Finance Limited under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 had issued a demand notice dated 11-10-2023 calling upon the borrowers Jitesh Ramesh Puriya, a Manjula Jitesh Puriya, mentioned in the notice being of Rs. 24,74,766.00/- (Rupees Twenty Four Lac Seventy Four Thousand Seven Hundred Sixty Six Only) within 60 days from the date of receipt of the said notice.

The borrowers having failed to repay the amount, notice is hereby given to the borrowers and to the public in general that the undersigned has taken Possession of the property described herein below in exercise of the powers conferred on him/her under Section 13(4) of the said Act, read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on this 19th day of December of the year, 2023.

The borrowers in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Aditya Birla Housing Finance Limited for an amount of Rs. 24,74,766.00/- (Rupees Twenty Four Lac Seventy Four Thousand Seven Hundred Sixty Six Only) and interest thereon. Borrowers attention is invited to the provisions of Sub-section 8 of Section 13 of the Act., in respect of time available, to redeem the secured assets.

DESCRIPTION OF THE IMMOVABLE PROPERTY
 All That Piece And Parcel Of Flat Bearing No. B-3, On The Ground Floor, Admeasuring 545 Square Feet I.E. 50.632 Square Meters (Built Up Area), In The Building Known As "Chhaya Sadan", In The Society Known As "Chhaya Sadan Co-Operative Housing Society Ltd.", Constructed On N.A. Land Bearing Plot No. 10, Out Of Survey No. 309, Hissa No. 1 (Part), Lying Being And Situated At Village Virar, Taluka Vasai, District Palghar, Within The Area Of Sub-Registrar Of Vasai No. 1 To 6, Maharashtra-401303

Date: 19.12.2023
 Place: Mumbai
 Authorized Officer
 Aditya Birla Housing Finance Limited

PUBLIC NOTICE
 NOTICE is hereby given that we are investigating the rights of Mrs. Anju Amit Jalan (hereinafter the Owner) in the property more particularly described in the Schedule hereunder written (hereinafter 'the said Property').

All person(s), entity, entities, including any bank(s), financial institution(s) and/or non-banking financial companies having share, right, title, interest, claim, demand or benefit in respect of or against the said Property or any portion thereof by way of sale, transfer, assignment, exchange, allotment letters, Memorandum of Understandings, term sheets, writings, undertakings, indemnity, security documents/ arrangements, lease, sub-lease, tenancy, sub-tenancy, license, lien, mortgage, charge, encumbrance, covenant, trust, easement, gift, inheritance, bequest, maintenance, possession, development rights, right of way, reservations, family arrangements/settlement, agreement, *ius pendens*, right of prescription or pre-emption or other disposition or under any suit, decree or injunction, order of attachment or award passed by any court or arbitration or otherwise whatsoever (hereinafter "the Claim") are hereby requested to make the same known in writing along with complete documentary proof in respect thereof to the undersigned at his office at G-16, Visheshwardhara, 117-A, Bajaj Road, Vile Parle (West) Mumbai 400056, within 15 days of publication hereof, failing which it shall be presumed that no such Claim exists and if it exists, it shall be deemed that the Claimant has relinquished such Claim and/or waived any right to exercise such Claim and the same shall not be binding on our clients.

SCHEDULE
(Description of the Property)
 All the right to own, use, possess and occupy on ownership basis Flat No. 1101 admeasuring 105.17 square meters carpet area equivalent to 1132.04 square feet carpet area, on the 11th habitable Floor of Wing 'A' of the building named "Ekta Trinity" together with the right to use (1) One Mechanical Rack Parking space forming part of Neel Kamal Co-operative Housing Society Limited [a Society registered under the provisions of the Maharashtra Co-operative Societies Act, 1960 and bearing Reg No. BOM/HSG/308 of 1963, situate on land bearing Survey No.254 [formed out of portion of plot nos.5,8,9,10 and 14 of Survey No. 60 and portion of Plot Nos. 10 and 14 of Survey No. 62 of Danda (now Bandra)] and bearing New C.T.S. No. H/399 of Village Bandra in the Registration District of Mumbai City and Sub District of Mumbai Suburban containing by admeasurement 3331 sq. yards or thereabouts, situate lying and being at 2nd Hasnabad Lane, Santacruz (West), Mumbai - 400054 along with the Shares to be issued by the said Society pursuant to an application already made by the Owner.

Dated this 21st day of December 2023

M/S. MAHIMTURA & CO. (SUBURBAN) ADVOCATES & SOLICITORS

PUBLIC NOTICE
 NOTICE is hereby given that Mr. Vinay Dinkar Chande Proprietor of M/s. Vinay Chande (Owner) residing at G-8, Horizon Nargis Dutt Road, Pali Hill, Bandra (West) Mumbai-400050 claim to have lost original chain documents listed below. Said Owner has lodged Complaint with Bandra Police Station, Mumbai vide Complaint No. 81617/2023 dated 19/12/2023. The said owner has agreed to sale, transfer and assign the property described in the schedule hereunder written with clear and marketable title to our client and therefore we are investigating the title of the said owner in respect of the below mentioned property.

All persons having any claim, right, title, or interest against or to the property described hereunder of any nature whatsoever, or other disposition or under any decree, order of award passed or otherwise, however, are hereby requested to make the same known in writing at my office at Deepak Thakkar & Associates, 5th, 5th level, Vini Elegance, L. T. Road, Borivali (West), Mumbai 400078 within 8 (Eight) days from the date hereof alongwith the certified copies of the supporting Deeds and/or documents, failing which the owners shall proceed and complete the transaction without any reference to such claim and the same will be considered as waived and abandoned and for which neither the said owners nor I shall be responsible in any manner whatsoever the answers/claims given by Public Notice shall not be considered.

THE LIST OF ORIGINAL DOCUMENT LOST/ MISPLACED:
 Original Agreement executed between one (1) Shantaram Mugalal Bhat (2) Sulochana Shantaram Bhat (3) Vijaykumar Mugalal Bhat (4) Hemendra Madhusudan Bhat (5) Nootan Shantaram Bhat (the Party of the First Part therein) and Smt. Kamala Sampath (the Party of the Second Part therein) property bearing unit no.5, detailed below along with other related correspondences thereof i.e. payment receipts, possession letter, etc. there of.

SCHEDULE OF THE PROPERTY REFERRED TO ABOVE:
 ALL That a self contained Unit/Premises bearing Nos.5 in Building "H" admeasuring 576.06 sq ft carpet area, in Nootan Nagar Premises Co-Operative Society Limited, situate at Guru Nanak Road, Bandra (West) Mumbai-400050 within Registration District and Sub-District of Mumbai City and Mumbai Suburban situate lying and being on the land bearing Survey No. 241 Hissa No. 1(PT) & 2 and C.T.S. No. 1361/A & 1361/B of Village Bandra, Taluka Andheri, Mumbai Suburban District duly assessed under no SAC No. HW0104900090000, Zone-025, Sub Zone-0156, Ward HW of MCGM having Building ID No. HW010490009 alongwith 1 (One) share bearing Distinctive No.138 in Nootan Nagar Premises Co-Operative Society Limited bearing registration no. BOM/HSG/1655 of 1968 having membership register no.138 recorded in certificate no.138. Dated this 21 Day of December, 2023

Jasmeet Kaur Chopra (Advocate High Court)

State Bank of India
 SARB Thane(11697)- 1st Floor, Kerom Plot No 112, Circle Road No 22, Wagle Industrial Estate, Thane W 400604 E-mail ID: Branch: sbi.11697@sbi.co.in.

POSSION NOTICE [See Rule 8 (1)] (For immovable property)

Whereas, The undersigned being the Authorised officer of the State Bank of India under Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated 14.09.2023 calling upon the Borrower Mr. Indrajeet Vishnu Giri to repay the amount mentioned in the notice being Rs.46,37,183 (Rupees Forty Six Lakh Thirty Seven Thousand One Hundred Eighty Three Only/-) and further interest from 15.09.2023 within 60 days from the date of receipt of the said notice.

The borrower having failed to repay the amount, notice is hereby given to the borrowers/guarantors and the public in general that the undersigned has taken possession of property described herein below in exercise of powers conferred on him under section 13(4) of the said Act read with rule 8 of the Security Interest (Enforcement) Rules, 2002 on this 18th day of December of the year 2023.

The borrower/Guarantor in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the State Bank of India for an amount Rs.46,37,183 (Rupees Forty Six Lakh Thirty Seven Thousand One Hundred Eighty Three Only/-) and further interest from 15.09.2023, cost, etc. thereon.

The borrowers attention is invited to provisions of Sub-Section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

Description of immovable property:
 Property owned by: Indrajeet Vishnu Giri, Flat no. 201, 2nd Floor., E-Wing, admeasuring area 456 sq ft (carpet) i.e. 42.37 Sq. Mtr (carpet), Building Known as Maruti Prakaruthi Dham Society Known as Maruti Prakaruthi Dham Co-Operative Housing Society Ltd., Village Manjari Badlapur (West), Tahsil Ambernath Dist Thane 421503. (Covered under registered agreement for sale vide ref no. 14572/2021 dated 07.10.2021)

Date : 18.12.2023
 Place : Badlapur
 Chandrakumar D Kamble
 Authorised Officer, Chief Manager

Union Bank of India
 Sakinaka Branch,
 Unit No. 8 & 9, Silver Satellite, Andheri Kurla Road, Andheri East, Mumbai.
 Tel No. : 022 28562040
 Email : ubin0555843@unionbankofindia.bank

POSSION NOTICE
[Rule - 8 (1)] (For immovable property)

Whereas, The undersigned being the authorised officer of Union Bank of India, Sakinaka Branch, Unit No. 8 & 9, Silver Satellite, Andheri Kurla Road, Andheri East, Mumbai under the Securitisation and Reconstruction of Financial Assets and Enforcement Security Interest (Second) Act, 2002 (Act No. 54 of 2002) and in exercise of powers conferred under Section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 25/09/2023 calling upon the borrower M/s. Eskay Silk Industries Private Limited, Director & Guarantor Mr. Satish Agawal, Director & Guarantor Mr. Ashok Agarwal & Guarantor Mr. Kishan Swaroop Shreekishan Goyal, to repay the amount mentioned in the notice being Rs.16,47,61,331.73 (Rupees Sixteen Crore Forty Seven Lakh Sixty One Thousand Three Hundred Thirty One and seventy three Paise Only) within 60 days from the date of receipt of the said notice.

The borrower having failed to repay the amount, notice is hereby given to the borrower and to the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under Section 13(4) of the said Act read with rule 8 of the said rules on this 19th day of December of the year 2023.

The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Union Bank of India for an amount Rs.16,47,61,331.73 (Rupees Sixteen Crore Forty Seven Lakh Sixty One Thousand Three Hundred Thirty One and seventy three Paise Only) and interest thereon.

The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available to the borrower to redeem the secured assets.

Description of Immovable Property

- All the piece of parcel of non agriculture land bearing Survey No. 125, Hissa No.0, admeasuring about 10000.00 sq.ft, equivalent 929.37 sq.mtr, Asses Rs. 14.44 situate lying and being at mauje Sonale, within the limit of Sonale Grampanchayat Sub Registration District & taluka Bhiwandi, Registration District & District Thane and bounded as:
 North : Property of jayesh Vora South : Land bearing Survey No. 125, Hissa No.0 East: Property Kamlesh Seth West: Road
- All the piece of parcel of non agriculture land bearing Survey No. 125, Hissa No.0, admeasuring about 10000.00 sq.ft, equivalent 929.37 sq.mtr, Asses Rs. 14.44 situate lying and being at mauje Sonale, within the limit of Sonale Grampanchayat Sub Registration District & taluka Bhiwandi, Registration District & District Thane and bounded as:
 North : Property of Nimesh Sharad Patel & Sumiti Sarad Patel South : Property of Jayesh Maru East: Aishwarya Silk Mill & Property of Kamlesh Seth West: Road
- Office Premises is Unit No. J/3, 3rd Floor, J Wing, Tex Centre Premises Co-op Soc Ltd, 26A Chandivali Road, off Shakti Vihar Road, Andheri East, Mumbai - 400071 having built up area 1110 sq.ft, bounded as:
 North : K Wing South : Lotus Plaza, East: Open Space West: Kanankia Boomerang

Stock and Plant & Machinery installed at

- Land and Factory bearing Survey No. 125, Hissa No.0 admeasuring 20007.00 sq.ft equivalent to 1858.74 sq.mtr and building (Ground +2) constructed thereon lying and situated at Mauje Sonale, within the limit of Sonale Gram Panchayat, Taluk Bhiwandi, District Thane
- Factory 931, New Taware Compound, Napoli, Bhiwandi

Date: 19.12.2023
 Place: Mumbai
 Authorized Officer
 UNION BANK OF INDIA

DEBTS RECOVERY TRIBUNAL-1 MUMBAI
 (Government of India, Ministry of finance)
 2nd Floor, Telephone Bhavan, Colaba Market, Colaba, Mumbai - 400005
 (5th Floor, Scindia House, Ballard Estate, Mumbai - 400 001)
 O.A. No. 120 of 2023

Exh - 12
 ...Applciant

IDBI Bank Ltd. ...Defendants

V/S

Mr. Shivaji Sampatrao Dhurnal & Ors.

DEFENDANT No.1
 MR SHIVAJI SAMPATRAO DHUMAL
 A-5/204, Vedant Complex, Pokharn, Road No. 1, Vartak Nagar, Thane (West), Thane, Maharashtra - 400606.
 And also at:
 Commissioner of Police Office, Aatikraman Vibhag, Manisha Nagar, Kalwa (W) - 400065

DEFENDANT No.2
 MRS VIJAYA SHIVAJI DHUMAL
 A-5/204, Vedant Complex, Pokharn, Road No. 1, Vartak Nagar, Thane (West), Thane, Maharashtra - 400606.

SUMMONS

- WHEREAS, OA/120/2023 was listed before Hon'ble Presiding Officer/ Registrar on 15/11/2023.
- WHEREAS this Hon'ble Tribunal is pleased to issue summons/ notice on the said Application under section 19(4) of the Act, (OA) filed against you for recovery of debts of Rs. 42,97,435.95/-
- WHEREAS the service of summons/Notice could not be effected in the ordinary manner and whereas the Application for substitute service has been allowed by this Tribunal.
- In accordance with sub-section (4) of section 19 of the Act, you, the defendants are directed as under-
 (i) To show cause within thirty days of the service of summons as to why relief prayed for should not be granted;
 (ii) To disclose particulars of properties or assets other than properties and assets specified by the applicant under serial number 3A of the original application;
 (iii) You are restrained from dealing with or disposing of secured assets or such other assets and properties disclosed under serial number 3A of the original application, pending hearing and disposal of the application for attachment of properties;
 (iv) You shall not transfer by way of sale, lease or otherwise, except in the ordinary course of his business any of the assets over which security interest is created and/ or other assets and properties specified or disclosed under serial number 3A of the original application without the prior approval of the Tribunal;
 (v) You shall be liable to account for the sale proceeds realised by sale of secured assets or other assets and properties in the ordinary course of business and deposit such sale proceeds in the account maintained with the bank or financial institutions holding security interest over such assets.

5. You are also directed to file the written statement with a copy thereof furnished to the applicant and to appear before Registrar on 06/02/2024 at 12:00 Noon, failing which the application shall be heard and decided in your absence.

Given under my hand and the seal of this Tribunal on this 20th day of November, 2023.

Registrar,
 Debts Recovery Tribunal-1, Mumbai

FORM A
PUBLIC ANNOUNCEMENT
 (Under Regulation 6 of the Insolvency and Bankruptcy Code of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SQ INFRASTRUCTURE PRIVATE LIMITED

RELEVANT PARTICULARS

1. Name of corporate debtor	SQ INFRASTRUCTURE PRIVATE LIMITED
2. Date of incorporation of corporate debtor	November 07, 2001
3. Authority under which corporate debtor is incorporated / registered	Roc/Mumbai
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45400MH2001PTC133888
5. Address of the registered office and principal office (if any) of corporate debtor	5, Floor - 1, Plot No. 7, Sharda Sadan, Swami Gyanjivandas Marg, Daxar Rty, Stn. Daxar (East), Mumbai City, Mumbai Maharashtra, India, 400014
6. Insolvency commencement date in respect of corporate debtor	December 28, 2023 (Copy of the Order received on 19th December 2023)
7. Estimated date of closure of insolvency resolution process	June 14, 2024, but not later than 180th day from Insolvency Commencement Date.
8. Name and the registration number of the insolvency professional acting as interim resolution professional	Name : Abhijit Gokhale Reg. No. : IBB/IPA/002/IP/NO0964/2020/2021/13092
9. Address and email of the interim resolution professional, as registered with the Board	Registered Address: A/1903, 19th Floor, N L Aranyarita, N L Complex, Dahisar East, Opp. Anand Nagar, Mumbai - 400068. Registered Email-id : abhijitgokhale07@gmail.com
10. Address and email to be used for correspondence with the interim resolution professional	Correspondence Address: 811, Meadows Sahar Plaza Sub Plot A Big No. 6 A/R Road, Next to Kohinoor Central Mumbai - 400069 Correspondence Email-id: crip.sqinfrastructure@gmail.com
11. Last date for submission of claims	January 01, 2024
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Homebuyers
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	

Sr No.	Name of the IP	Registration Number
1	Mr. Rajendra Dattatray Aphale	IBBI/IPA/002/IP/NO1002/2020/2021/13258
2	Mr. Vijay Ptambar Lulla	IBBI/IPA/001/IP/P00323/2017/18/10593
3	Mr. Manish Laji Dewlia	IBBI/IPA/001/IP/P02506/2021/2022/13797

14. (a) Relevant Forms and (b) Details of authorized representatives are available at:
 Web link for downloading the form: https://bbi.gov.in/en/home/downloads
 Details of the authorized representative can be obtained by sending an email at - crip.sqinfrastructure@gmail.com

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the SQ INFRASTRUCTURE PRIVATE LIMITED under order no. CP (IB) No. 719/MB/2022 dated December 18, 2023. The creditors of SQ INFRASTRUCTURE PRIVATE LIMITED, are hereby called upon to submit their claims with proof on or before 01st January, 2024, to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: December 21, 2023
 Place: Mumbai
 Abhijit Gokhale
 Interim Resolution Professional
 In the matter of SQ Infrastructure Private Limited
 Registration Number: IBB/IPA/002/IP/NO0964/2020/2021/13092
 Registered Address: A/1903, 19th Floor, N L Aranyarita, N L Complex, Dahisar East, Opp. Anand Nagar, Mumbai - 400068.
 Registered Email - abhijitgokhale07@gmail.com
 Process specific Email - crip.sqinfrastructure@gmail.com
 AFA Validity Date- 24th April, 2024

KVB Karur Vysya Bank
 276/286 Kilachand Mansion, Kalbadevi Main Road, Kalbadevi, Mumbai, Maharashtra 400002.
 Phone No. 7710001955.
 Mail: headarbombai@kvbmail.com

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 9(1) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described immovable property mortgaged/charged to the Secured Creditor, The Karur Vysya Bank Ltd, the constructive possession of which has been taken by the Authorised Officer of The Karur Vysya Bank Ltd., Secured Creditor, will be sold on "As is where is", "As is what is", and "Whatever there is" on 19.01.2024, for recovery of Rs 34,18,645.17 (Rupees Thirty Four Lakhs Eighteen Thousand Six Hundred Forty Five and Paise Seventeen Only) as on 05.12.2023 with interest and expenses thereon from 06.12.2023 to the Karur Vysya Bank Ltd, Secured Creditor from Borrower Mrs. Pramila Ankush Kanike, address at Somvihar 9, 402, B. N. N. College Road, Mansarovar Gardens, Near Varladevi Lake, Vidyashram Bhiwandi, Maharashtra 421302 and also at Flat No. 201, 2nd floor, Wing D, Arhant City, Near Sai Baba Temple, Kalyan Road, Bhiwandi 421302.

DESCRIPTION OF THE IMMOVABLE PROPERTY
 All that piece and parcel on Residential Flat No. 302, Third Floor, Swastik Residency, A Wing, at survey No. 124/1 Paiki, 125/1 Paiki, Plot No. 8, Village Rahnal, Champada, Taluka Bhiwandi, Dist. Thane, Maharashtra 421302, Area admeasuring 791 sqft. built

Reserve Price	EMD	Bid Amount Incremental
Rs. 25,00,000/-	Rs. 2,50,000/-	Rs. 50,000/-

For detailed terms and conditions of the sale, please refer to the link provided in our Bank's Secured Creditor's website i.e. www.kvb.co.in/Property Under Auction also at the web portal https://kvb.auctiontiger.net of the service provider, Mr. Praveen Kumar Thevar 9722778828, Mail id: praveen.thevar@auctiontiger.net

Statutory 15 days' Notice under Rule 9(1) of the SARFAESI Act, 2002
 The borrower/s and guarantor/s are hereby notified to pay the dues as mentioned above along with up to date interest and ancillary expenses before the date of e-Auction, failing which the Schedule property will be auctioned/sold and balance dues, if any, will be recovered with interest and cost.

Date : 19.12.2023
 Place : Mumbai
 Authorized Officer
 The Karur Vysya Bank Ltd

ICICI Bank
 Branch Office: ICICI Bank Ltd., Ground Floor, Akruti Centre, MIDC, Near Telephone Exchange, Opp Akruti Star, Andheri East, Mumbai- 400093

PUBLIC NOTICE - TENDER CUM E-AUCTION FOR SALE OF SECURED ASSET
 [See proviso to rule 8(6)]
Notice for sale of immovable assets

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable property mortgaged/charged to the Secured Creditor, the Physical possession of which has been taken by the Authorized Officer of ICICI Bank Limited will be sold on "As is where is", "As is what is", and "Whatever there is" basis as per the brief particulars given hereunder;

Sr. No.	Name of Borrower(s)/ Co-Borrowers/ Guarantors/ Loan Account No.	Details of the Secured asset(s) with known encumbrances, if any	Amount Outstanding	Reserve Price Earnest Money Deposit	Date and Time of Property Inspection	Date & Time of E-Auction
1.	Mr. Dinesh Adyaprasad Singh (Borrower) Mrs. Kusum Dinesh Singh (Co-Borrower) Loan Account No- LBMUM00005188355	Flat No. 4, 1st Floor Radhadevi Co Op Hsg Soc Ltd Near Titwala Railway Station Mandra, Survey No 249/2 C, Village-Mandra, Titwala East Tal Kalyan, Dist Thane, Maharashtra, Thane- 421805 Admeasuring Area of 355 Sq Feet Built Up (which Is Inclusive Balconies, Patio, Flower Bed Cupboard Area.	Rs. 14,61,082/- (As On December 15, 2023)	Rs. 14,79,000/- (As On December 15, 2023)	January 16, 2024 From 11:00 AM To 02:00 PM	February 02, 2024 From 11:00 AM Onward
2.	Mr. Rohan Kokodoba Mortate (Borrower) Mrs. Pratibha Anil Madane (Co-Borrower) Loan Account No- LBMUM00005144236	Flat No 405, 4th Floor, Building No 4, Project Known As "Jewel Heights" Plot No.02, As Per Approved Layout of Gut No.25/1A, 25/1B, 25/2, 25/3, 67/3(P), A, 67/4, Village Sonivali, Taluka- Ambernath, District- Thane, Badlapur (W) Thane- 421503. Admeasuring Area of 29.8 Sq Mtr Carpet Area	Rs. 18,14,562/- (As On December 15, 2023)	Rs. 21,37,000/- (As On December 15, 2023)	January 16, 2024 From 02:00 PM To 05:00 PM	February 02, 2024 From 11:00 AM Onward
3.	Mr. Namdev Dashrath Mandale (Borrower) Loan Account No- LBMUM00005548622/ LBMUM0000557612	Flat No 201 2nd Floor, E Wing, Volga Chsl Casa Rio Lodha Palava, Village Nilje & Ghesar, Dombivali East Taluka Kalyan, Dist Thane, Maharashtra, Thane-421204. Admeasuring An Area of 449 Sq. feet (with One Four Wheeler Open Parking Space No G4 937 As Allotted By The Builder)	LBMUM00005548622 Rs. 43,32,070/- LBMUM0000557612 Rs. 1,89,429/- (As On December 15, 2023)	Rs. 33,82,000/- (As On December 15, 2023) Rs. 3,38,200/- (As On December 15, 2023)	January 17, 2024 From 11:00 AM To 02:00 PM	February 02, 2024 From 11:00 AM Onward
4.	Mrs. Yarmila L M (Borrower) Mr. Arjun Gharti Magar (Co-Borrower) Loan Account No- LBKLY00004985146	Flat No 904, 9th Floor, "Shivshakti Green", Survey No. 1, Hissa No. 4/2, Hissa No. 4/3, Hissa No. 13, Hissa No. 14, Hissa No. 15, Village Jeweli, Badlapur East, Taluka Ambernath, Dist Thane- 421503 Admeasuring An Area of 27.46 Sq Mtrs Carpet As Per Area	Rs. 21,86,195/- (As On December 15, 2023)	Rs. 20,37,000/- (As On December 15, 2023)	January 17, 2024 From 02:00 PM To 05:00 PM	February 02, 2024 From 11:00 AM Onward
5.	Mrs. Nirmala Dattatray Dhangar (Borrower) Mr. Ravi Nandlal Tiwari (Co-Borrower) Loan Account No- LBMUM00004867970	Flat No. 509, 5th Floor, A Wing, Atmiya Heights, Gut No. 76, Hissa No 1 & 2, Gut No 78, Opp Jewel Arista, Badlapur West, Village Sonivali, Tal Ambernath, Dist Thane- 421503 Admeasuring An Area of 25.270 Sq Mtrs, C.B. Area 0.742 Sq Mtr, Balcony Area 7.050 Sq Mtr Carpet Area.	Rs. 20,81,172/- (As On December 15, 2023)	Rs. 20,24,000/- (As On December 15, 2023)	January 18, 2024 From 11:00 AM To 02:00 PM	February 02, 2024 From 11:00 AM Onward
6.	Mr. Manoj John (Borrower) Mrs. Sunitha John (Co-Borrower) Loan Account No- LBMUM00000775193	Flat No. 204, 2nd Floor, 'd' Wing, Sai Krupa Chs, Plot No. 100, Sector No. 27, Nerul, Maharashtra, Navi Mumbai-400311, Admeasuring Area of 363 Sq Ft Carpet Area	Rs. 3,67,566/- (As On December 15, 2023)	Rs. 46,38,000/- (As On December 15, 2023)	January 18, 2024 From 02:00 PM To 05:00 PM	February 02, 2024 From 11:00 AM Onward
7.	Mr. Devang Parshuram More (Borrower) Mr. Parshuram Ramchandra More (Co-Borrower) Loan Account No- LBKLY00005250822	Flat No.706, 7th Floor, Heramb Park Phase li Wing F, At Badlapur MC, Ambernath, Maharashtra, Thane-421503 Admeasuring Area of 27.47 S.q Mtrs (Carpet Area).	Rs. 26,43,381/- (As On December 15, 2023)	Rs. 22,42,000/- (As On December 15, 2023)	January 19, 2024 From 11:00 AM To 02:00 PM	February 02, 2024 From 11:00 AM Onward

The online auction will take place on the website of e-auction agency M/s NexXen Solutions Private Limited (URL Link- https://disposalhub.com). The Mortgagors/ noticee are given a last chance to pay the total dues with further interest till February 01, 2024 before 05:00 PM failing which, this secured asset will be sold as per schedule.

The Prospective Bidder(s) must submit the Earnest Money Deposit (EMD) Demand Draft (DD) (Refer Column E) at ICICI Bank Limited, Level 3-5, 74 Techno Park, Opp SEEPZ Gate No. 02, Marol MIDC, Andheri East, Mumbai-400 093 on or before February 01, 2024 before 04:00 PM and thereafter they need to submit their offer through the above mentioned website only on or before February 01, 2024 before 05:00 PM along with scan image of Bank acknowledged DD towards proof of payment of EMD. Kindly note, in case prospective bidder(s) are unable to submit their offer through the website then signed copy of tender documents may be submitted at ICICI Bank Limited, Level 3-5, 74 Techno Park, Opp SEEPZ Gate No. 02, Marol MIDC, Andheri East, Mumbai-400 093 on or before February 01, 2024 before 05:00 PM. Earnest Money Deposit DD/PO should be from a Nationalised/Scheduled Bank in favour of "ICICI Bank Limited" payable at Mumbai.

For any further clarifications with regards to inspection, terms and conditions of the e-auction or submission of tenders, kindly contact ICICI Bank Limited on 8879770306/8454089353/7304915594/9004392416.

Please note that Marketing agencies 1. M/s NexXen Solutions Private Limited 2. Augeo Assets Management Private Limited 3. Matex Net Pvt. Ltd., have also been engaged for facilitating the sale of this property.

The Authorised Officer reserves the right to reject any or all the bids without furnishing any further reasons.

For detailed terms and conditions of the sale, please visit www.icicibank.com/n4p4s

Date: December 21, 2023
 Place: Mumbai
 Authorized Officer
 ICICI Bank Limited

PUBLIC NOTICE
 NOTICE is hereby given that our clients are in the process of-

(i) purchasing from NCP COMMERCIALS PRIVATE LIMITED, a company incorporated under the provisions of Companies Act, 1956, having its registered office at Ground Floor, Lodha Commercial Tower, Wadala Truck Terminal Road, New Cuffe Parade, Mumbai, Maharashtra - 400037, entire Floor No. 21 admeasuring 21,787 square feet carpet area which includes a dedicated and exclusive toilet for Floor No. 21 in the building named 'VIOS' (previously known as Lodha Excelus (Commercial Building 'H')) ("Building") located at Wadala (New Cuffe Parade) along with exclusive right to use a total of 34 (Thirty-four) car parking spaces in the basement of the Building (collectively referred to as "the Sale Premises" and more particularly described in the First Schedule hereunder written); and

(ii) taking on lease from NCP COMMERCIALS PRIVATE LIMITED on long term basis, entire Floor No. 1 admeasuring 11,383 square feet carpet area which includes a dedicated and exclusive toilet for Floor No. 1 in the Building along with exclusive right to use a total of 11 (eleven) car parking spaces in the basement of the Building (collectively referred as "the Lease Premises" and more particularly described in the Second Schedule hereunder written).

The Building has been constructed by Macrotech Developers Limited (earlier known as Lodha Developers Limited) as the promoter thereof, a company incorporated under the Companies Act 1956, having its registered office at 412, Floor - 4, 17C Vardhaman Chamber, Cawasji Patel Road, Horniman Circle, Fort, Mumbai - 400001 and is standing on the plot described in the Schedules below. The Building (except the units in the Building already sold to third parties) was inter alia acquired by Bhayanderpada Splendor Complex Private Limited (whose name subsequently changed to NCP Commercial Private Limited) from Macrotech Developers Limited via scheme of arrangement.

ANY PERSON OR PERSONS having any claim, right, title, benefit, demand, estate or interest in respect of the Sale Premises and/or Lease Premises or any part/s thereof by way of sale, transfer, exchange, assignment, mortgage (equitable or otherwise), charge, gift, trust, covenant, inheritance, claim, possession, lease, sub-lease, leave and license, care-taker basis, occupation, settlement, succession, lien, share, tenancy, sub-tenancy, maintenance, easement, demise, bequest, partition, pledge, guarantee, encumbrance by operation of law, decree or order of any Court of Law or any local Authority, contract/ agreements, development rights, partnership, any writing and/ or arrangement or otherwise, howsoever, is/ are hereby requested to make the same known by addressing to the undersigned, a letter on the address provided below and an e-mail at both the email IDs given below along with the details of the documents available, within 14 (fourteen) days from the date of publication hereof, failing which such sale and/or transfer of the said Sale Premises and lease of the Lease Premises shall be completed without any reference to such claim, right, title, benefit, demand, estate or interest and/ or objection, if any, shall be deemed to have been waived and/ or abandoned to all intents and purposes and no such claim will be deemed to exist.

THE FIRST SCHEDULE REFERRED TO ABOVE
 (Sale Premises)

Entire 21st floor admeasuring 21,787 square feet carpet area which includes a dedicated and exclusive toilet for Floor No. 21 in the Building along with a total of 34 (Thirty-Four) car parking spaces in the basements of the Building located at Wadala (New Cuffe Parade) constructed on the land bearing Cadastral Survey No. 8, Plot Block 'C', C-1 Zone totally admeasuring

आमदाराच्या सुनेची आत्महत्या पती आदित्य वाल्मिकीला अटक

■ भोपाळ

मध्य प्रदेशच्या छिंदवाडा येथील काँग्रेस आमदार सोहनलाल वाल्मिकी यांची सुन मोनिका यांनी राहत्या घरात गळफास घेऊन आत्महत्या केली.



स्थानिक पोलिसांनी या प्रकरणात काँग्रेस आमदार सोहनलाल वाल्मिकी यांचा मुलगा आदित्य वाल्मिकीला अटक केली आहे, तर राहते घरही सील केले आहे. मोनिका यांच्या कुटुंबाने आदित्यवर पत्नीला आत्महत्येसाठी प्रवृत्त केल्याचा आरोप केला आहे. वाल्मिकी यांच्या शेजारच्यांनी सांगितल्याप्रमाणे, मोनिका यांना

कित्येकदा आवाज देऊनही त्यांनी हाकेला प्रतिसाद दिला नाही. त्यामुळे त्यांनी दरवाजा ठोठावला मात्र त्यावरही काहीच प्रतिसाद मिळाला नाही. त्यामुळे त्यांनी खोलीचा दरवाजा तोडला तेव्हा मोनिकाने गळफास घेतल्याचे दिसले. त्यांनी तातडीने पोलिसांना फोन केला आणि घटनेची माहिती दिली. पोलिसांनी घटनास्थळी पोहोचत घर सील केले आणि मोनिका यांना रुग्णालयात दाखल केले. मात्र, डॉक्टरांनी त्यांना मृत घोषित केले होते. अडीच वर्षांपूर्वी मोनिका आणि आदित्य यांचा मोठ्या धुमधडाक्यात विवाह झाला होता. पोलीस अधिकारी जितेंद्र सिंह यांनी दिलेल्या माहितीनुसार, मोनिका यांच्या कुटुंबातील सवस्थ्यांनी केलेल्या तक्रारीवरून आदित्यला अटक करण्यात आली आहे. आरोपी आदित्य हा परासिया मतदारसंघातील काँग्रेस आमदार सोहनलाल वाल्मिकी यांचा मुलगा आहे. १४ डिसेंबर रोजी मोनिका हिने गळफास घेत आत्महत्या केली होती. मोनिका हिने आत्महत्येपूर्वी सुसाईड नोटदेखील लिहिली होती.

राज्याचा थांबवलेला निधी घा ममतांनी घेतली मोदींची भेट

■ नवी दिल्ली

पश्चिम बंगालच्या मुख्यमंत्री ममता बॅनर्जी यांनी आज सकाळी पंतप्रधान नरेंद्र मोदी यांची भेट घेतली. पश्चिम बंगालचा निधी केंद्राने थांबवल्याची तक्रार त्यांनी केली. या मुद्द्यावर मोदींनी ममता बॅनर्जी यांना आश्वासन दिले की, राज्य आणि केंद्राचे अधिकारी हा प्रश्न सोडवतील.

यावेळी ममता बॅनर्जी यांच्यासोबत टीएमसीचे खासदार कल्याण बॅनर्जी आणि डेरेक ओब्रायन उपस्थित होते. या भेटीनंतर ममता बॅनर्जी म्हणाल्या की, 'केंद्र सरकारने पश्चिम बंगालमधील गरिबांचा निधी बंद केला आहे. केंद्र सरकारकडे राज्याचे १.१६ लाख कोटी रुपये येणे बाकी आहे. आम्हाला १०० दिवसांचा थकबाकीचा निधी दिला जात नाही. निधी अभावी पश्चिम बंगालमधील अनेक योजना थांबला आहे. गरिबांचे पैसे रोखणे योग्य नाही, असे मी मोदी यांना सांगितले. याबाबत मोदींनी माझे म्हणणे लक्षपूर्वक ऐकून घेतले आणि केंद्र आणि राज्य सरकारचे अधिकारी एकत्र बसून निर्णय घेतील, असे आश्वासन मला दिले.'

चीनमधील भूकंपबळीची संख्या १२७ वर! ७०० जखमी

■ बीजिंग

उत्तर-पश्चिम चीनच्या गान्सू प्रांतात सोमवारी रात्री उशिरा शक्तिशाली भूकंपाचे जोरदार धके जाणवले. या भूकंपात आतापर्यंत १२७ जणांचा मृत्यू झाला असून ७०० हून अधिक नागरिक जखमी झाले आहेत. मृतांचा आकडा वाढण्याची शक्यता व्यक्त केली जात आहे. या भूकंपाची तीव्रता

अनेक इमारती जमीनदोस्त झाल्या. शक्तिशाली भूकंपामुळे ग्रामीण रस्ते उद्ध्वस्त झाले आहेत, ज्यामुळे वीजपुरवठा खंडित झाला आणि दुरसंचार व्यवस्था देखील बंद पडली आहे. भूकंपामुळे जिशिशानमधील ६,३८१ घरांचे नुकसान झाले आहे. गान्सू प्रांतातील जिशिशान काउंटी, देहजिया, कांगडियाओ गावात भूकंपानंतर बचाव कर्मचारी नागरिकांसाठी घरे शोधत आहेत. उत्तर-पश्चिम चीनच्या गान्सू प्रांतातील जिशिशान काउंटीच्या देहजिया गावात भूकंपानंतर अधिकाऱ्यांनी रहिवाशांसाठी तंबू उभारले आहेत.

इंग्लंडचे ज्युनिअर डॉक्टर ३ दिवस संपावर

■ लंडन

इंग्लंडचे ज्युनिअर डॉक्टर आजपासून तीन दिवसांच्या संपावर गेले आहेत. यानंतर ते पुन्हा ३ ते ९ जानेवारी २०२४ पासून संपावर जाणार आहेत. ब्रिटिश मेडिकल असोसिएशनने ज्युनिअर डॉक्टरांसाठी ३५ टक्के वेतनवाढ मागितली आहे.

मागितली. मात्र सरकारने आधी मान्य केलेल्या १२ टक्के वेतनवाढीत आणखी ३ टक्केच अधिक वेतनवाढ मान्य केली. यामुळे बोलणी फिस्कटली आणि संप सुरू झाला. याआधी वरिष्ठ



सल्लागार डॉक्टरांचा संप झाला होता. मात्र त्यात तडजोड झाल्याने तो संप मागे घेण्यात आला.

तामिळनाडूत पुराचा हाहाकार! १० जणांचा मृत्यू

■ चेन्नई

सलग दोन दिवस कोसळलेल्या मुसळधार पावसामुळे तामिळनाडूतील लोकांचे जनजीवन विस्कळीत झाले असून ताम्रपर्णी नदीसह अनेक नदीत प्रचंड पूर आला आहेत. तिरुनेलवेलीसह अनेक जिल्हातील घरात आणि दुकानात पुराचे पाणी शिरले. शेती पाण्याखाली गेल्याने शेतकरी अडचणीत आला आहे.

या मुसळधार पावसामुळे तिरुनेलवेली आणि तुतीकोरीन जिल्ह्यांत १० जणांचा मृत्यू झाला. तामिळनाडूचे मुख्यमंत्री एम. के. स्टॅलिन यांनी पंतप्रधान नरेंद्र मोदी

यांच्याकडे दोन हजार कोटी रुपयांची आपत्कालीन मदतीची मागणी केली. तामिळनाडूच्या तिरुनेलवेली जिल्ह्यात सर्वाधिक मुसळधार पाऊस कोसळला. पुरामुळे तिरुनेलवेली आणि तेनकासी, थुथुकुडी जिल्ह्यांतील शाळा आणि महाविद्यालयांना सुट्टी जाहीर करण्यात आली. तामिळनाडूचे मंत्री उदयनिधी स्टॅलिन यांनी तिरुनेलवेली येथील मदत शिबिरात पूरग्रस्तांना मदत आणि सामग्रीचे वाटप केले. तिरुनेलवेली आणि तेनकासी, थुथुकुडी जिल्ह्यांतील रेल्वे सेवावाही फुटका बसला. नागरकोइल-कन्याकुमारी

२ हजार कोटींची मदत मागितली

एक्सप्रेस स्पेशल आणि नागकोइल-तिरुनेलवेली एक्सप्रेस स्पेशल या गाड्या करण्यात आल्या आहेत. मुख्यमंत्री एम. के. स्टॅलिन यांनी पूरग्रस्त जिल्ह्यांमध्ये मदत कार्यासाठी खास पथकाची व्यवस्था केली आहे. हवाई दलाने सुलूर येथे पुरात अडकलेल्या नागरिकांना बाहेर काढण्यासाठी आणि खाद्यान्न पोहचवण्यासाठी मदतकार्य सुरू केले आहे. श्रीवैकुण्ठ येथे रेल्वेत ८०० प्रवाशी अडकले होते. या प्रवाशांना सुखरूप बाहेर काढण्यात आले. मुख्यमंत्री एम.के. स्टॅलिन यांनी काल रात्री पंतप्रधान नरेंद्र मोदींची भेट घेतली.

मराठवाड्यात १०० टक्के दुष्काळ घोषित ८ हजार हून अधिक गावांचा समावेश

■ छत्रपती संभाजीनगर

मराठवाड्याला यंदा खरीप हंगामात भीषण दुष्काळाचा सामना करावा लागत आहे. त्यामुळे मराठवाड्यात १०० टक्के दुष्काळ घोषित करण्यात आला आहे. याबाबतची अंतिम आणेश्वरी सरकारने १५ डिसेंबर रोजी घोषित केली. यामध्ये मराठवाड्यातील ८ हजार ४९६ गावांचा समावेश असून त्यासाठी एकूण ४७.४२ एवढी सरासरी

आणेश्वरीची घोषणा केली आहे. यात नांदेड जिल्ह्यातील १ हजार ६५२ गावे, बीडमधील १ हजार ३९७ तर धारशिवमधील ७१९, परभणीतील ८३२, जालना जिल्ह्यातील १५७१, लातूरमधील ९५२, हिंगोलीतील ७०७ आणि छत्रपती संभाजीनगर जिल्ह्यातील १ हजार ३५६ गावांचा समावेश आहे. यावर्षी मान्सूनच्या उशिरा आगमनामुळे पेरण्या लांबणीवर पडल्या. त्यानंतर अतिवृष्टी आणि पावसाचा बराच

४७.४२ एवढी सरासरी आणेश्वरीची घोषणा करण्यात आली

काळ खंड पडल्यामुळे पिकांची वाढ खुंटली. नांदेड आणि हिंगोली जिल्ह्यात अतिवृष्टी झाली. मात्र, उर्वरीत सहा जिल्हांमध्ये सप्टेंबर आणि ऑक्टोबर महिन्यात देखील सामानाकारक पाऊस झाला नाही. यामुळे खरीप ज्वारी, बाजरी, तूर, कापूस, हरभरा या प्रमुख पिकांच्या उत्पादनात मोठी घट झाली आहे. दरवर्षीप्रमाणे ३१ ऑक्टोबर रोजी खरीप हंगामाच्या पिकांची सुधारित आणेश्वरी जाहीर करण्यात आली होती.



संत गाडगेबाबांनी स्वतः स्थापन केलेल्या भायखळा येथील जे. जे. हॉस्पिटल रुग्णालयाजवळील धर्मशाळेत संत गाडगे महाराजांची ६७ वी पुण्यतिथी साजरी करण्यात आली. या कार्यक्रमात मुंबईतील नागपाडा पोलीस हॉस्पिटलचे शल्यचिकित्सक डॉ. कपिलदेव पाटील यांच्या शुभहस्ते गाडगेबाबांच्या मूर्तीचे पूजन करण्यात आले. सदर कार्यक्रमाला जे. जे. हॉस्पिटल आर एम ओ डॉ. दिलिप गवारी, आर एम ओ डॉ.रेवत कान्दि व धर्मशाळेचे सहचिंतक व मराठी मुक्त प्रकाश संघाचे अध्यक्ष प्रकाश पाटकर व श्राम मंदिर डोंगराचे सचिचिटीपीस चिंतक, प्रभाकर, (आप्पा) उदोवकर, आणणासाहेब आहरे यांसह धर्मशाळेतील रुग्ण व त्यांचे नातेवाईक यांची उपस्थिती लाभली. एकनाथ ठाकूर यांनी सर्वांचे स्वागत केले.

मध्य रेल्वे विभागाने ३० लेव्हल क्रासिंग बंद केले

■ मुंबई

मध्य रेल्वे विभागाने मुंबईसह ३० ठिकाणी लेव्हल क्रासिंग फाटक बंद केले आहे. तसेच आगीच्या घटना टाळण्यासाठी विविध डब्यांमध्ये ४२० स्मोक डिटेक्टर बनविले आहेत. मध्य रेल्वे मार्गावर लेव्हल क्रासिंग करताना होणारे अपघात टाळण्यासाठी लेव्हल क्रासिंग फाटक बंद करण्याची मोहीम हाती घेतली आहे.

मध्य रेल्वेवर रोड ओव्हरब्रिज बांधून लेव्हल क्रासिंग गेट्स बंद केले जात आहेत. लेव्हल क्रासिंग गेट्स बंद केल्याने वेळेत नियमितता राखण्यात मदत होते आणि सुरक्षितता वाढते. मध्य रेल्वेवर प्रचलित ते नोव्हेंबर-२०२३ कालावधीत मध्य रेल्वेवर ३० लेव्हल क्रासिंग फाटक बंद करण्यात आले.

रस्त्यांच्या खोदकामामुळे परिसरात धुळीचे प्रदूषण

■ मुंबई

वाकोच्यातील रस्ते सिमेंट काँक्रीटकरण करण्यासाठी पालिकेने जागोजागी जेसीबी मशीनच्या सहाय्याने रस्त्यांच्या सुरू केलेल्या खोदकामामुळे परिसरात धुळीचे साप्ताज्य प्रसू लागले आहे. या धुळी प्रदूषणामुळे स्थानिक दुकानदार

राजेंद्र कांबळे मार्ग, वियाना बेकरी मार्ग, कालिना सुंदरनगर आदि भागातील चांगले रस्ते खोदून त्या जागी सिमेंट काँक्रीटचे रस्ते बांधण्याचा घाट पालिकेने घातला आहे. त्यासाठी खोदकाम करण्यात येत आहे. त्यामुळे येथील परिसरात असा धुळीचे वातावरण पसरले आहे.

व इमारतीतील रहिवाशांचा जीव गुदमरू लागला आहे. मुंबईतील हवा आरोग्याच्या दृष्टीने अपायकारक झाली आहे. याची न्यायालयाने दखल घेत पालिकेने प्रदूषण रोखण्यासाठी उपाययोजना करावी, असे निर्देश दिले आहेत, असे असताना वाकोच्यातील नेहरू रोड,

Table with 2 columns: S.N. and Description. It lists various government tenders and projects, including infrastructure, construction, and public works.

Table with 2 columns: S.N. and Description. It lists various government tenders and projects, including infrastructure, construction, and public works.

मुंबई इमारत दुरुस्ती व पुनर्रचना मंडळ (म्हाडाचा घटक) निविदा सूचना

कार्यकारी अभियंता अ विभाग, मुंबई इमारत दुरुस्ती व पुनर्रचना मंडळ, कुलाबा संक्रमण शिविर, कफ परेड, कुलाबा, मुंबई-४००००५ यांच्या कार्यालयामार्फत खालील दर्शविलेल्या इमारतीच्या दुरुस्ती कामाकरिता म्हाडा / मुं.म.पा. / सा.बा.विभाग / कं.सा.बा.वि / रेल्वे / बीपीटी अथवा कोणतेही सरकारी किंवा निमसरकारी विभाग यांचेकडे योग्य त्या वर्गाच्या नोंदणीकृत व पात्र कंत्राटदाराकडून खालील कामाच्या मोहरबंद बी-१ (टेकनॉली दर) निविदा मागविण्यात येत आहे.

Table with 10 columns: कामाचे नाव, निविदा ठेवलेली रक्कम, इतरा रक्कम ₹, सुक्सा अनामत ₹, कंत्राटदाराच्या नोंदणी वरि, कोऱ्या निविदेचे शुल्क (विना परतावा) ₹, काम कारवायाचा कालावधी, कोऱ्या निविदा चित्रीकी तारीख व वेळ, मोहरबंद निविदा चित्रीकी तारीख व वेळ, निविदा उघडण्याची तारीख व वेळ, कार्यालयीन पत्ता.

१. ठेकेदारांनी सॉल्वन्सी मार्टीफिकेट (Solvency) व परफॉर्मन्स सुरक्षा रक्कम व इतर सादर करावयाची कागदपत्रे यासाठी सविस्तर सूचना (Detail Tender Notice) चे अवलोकन करावे. २. जर निविदेच्या देकार निविदाधीन कामाच्या किमतीपेक्षा कमी दरांचा असेल तर प्रथम न्यूनतम देकार सादर करण्याची अतिरिक्त सुरक्षा अनामत रक्कम ८ दिवसांच्या आत भरवावी अन्यथा द्वितीय न्यूनतम देकाराच्या निविदाकारास लेखी विचाराणा करून त्यांनी प्रथम न्यूनतम देकार सादर करावयाच्या दाने काम करण्याची तयारी दर्शविल्याच्या त्याची निविदा मंजूर केली जाईल. अतिरिक्त सुरक्षा अनामत बाबत सविस्तर निविदा सूचना पाहवी. ३. कोऱ्या निविदा इमारतीच्या दुरुस्ती कामाकरिता मुंबई इमारत दुरुस्ती व पुनर्रचना मंडळ, सार्वजनिक बांधकाम खाते व महानगर पालिका यांच्याकडे योग्य त्या वर्गाच्या नोंदणीकृत व पात्र वारंदात असलेली नोंदणी प्रमाणपत्राच्या, पॅन कार्ड व पूर्वी अशा प्रकारची कामे केलेले पुर्वानुभवाचे प्रमाणपत्र सादर केल्यातच मिळू शकतील. ४. म्हाडाकडे नोंदणीकृत नसलेल्या ठेकेदारांनी निविदा भरताना ते कुठल्याही सरकारी/निमसरकारी संस्थेमध्ये काळ्या यादीत नांव समाविष्ट नसल्याबाबतचे नोटीस केलेले शपथपत्र सादर करावे. ५. कोऱ्या निविदाच्या प्रती कार्यकारी अभियंता / अ विभाग / मु.इ.व दु. पु. मंडळ, कुलाबा संक्रमण शिविर, कफ परेड, कुलाबा, मुंबई - ४००००५, यांचेकडे देऊ. ६. कोऱ्या निविदा चित्री केली जाईल व सिलबंद निविदा याच कार्यालयात रक्कम क्र. १ प्रमाणे चित्री केली जाईल. तसेच चित्री केल्याची मोहरबंद निविदा शक्य झाल्यास रक्कम क्र. १० मधील शेवटच्या दिवशी कार्यकारी अभियंता/अ विभाग, मु. इ. व पु. मंडळ, यांच्या कार्यालयात सायंकाळी ४.०० वाजता उघडल्या जातील. ७. संयुक्त बोलीदारांची बोली चित्रीकाली जाणार नाही. ८. एका किंवा सर्व निविदा कोणत्याही कारणाशिवाय फेटाळण्याचे अधिकार कार्यकारी मंडळ ठेकेदाराने ठेवण्यात येत आहे. ९. निविदा चित्रीकृत दिनांकाच्या शेवटच्या दिवसापासून ३ महिने किंवा त्यापेक्षा जास्त कालावधीपर्यंत कंत्राटदाराचे नोंदणी प्रमाणपत्र ग्राह्य असले पाहिजे अन्यथा त्या कंत्राटदाराचा विचार केला जाणार नाही. १०. म्हाडेकड / रहिवाशी यांनी हा हरकत प्रमाणपत्राबद्दल संरचनात्मक दुरुस्तीसाठी किंवा पुनर्विकासासाठी प्रस्ताव दाखल केल्यास, ठेकेदाराने जरी देकारपत्र / आवेदन देण्यात आले असतील तरी कुठल्याही नुकसानीबद्दल ठेकेदाराला इक किंवा दावा ग्राह्य धरण्यात येणार नाही. ११. मागविण्यात आलेली निविदा सन २०२०-२१ च्या एसायसावर आधारित असून, त्यामध्ये जी.एस.टी. अंतर्भूत नाही. जी. एस. टी.ची अदायगी चित्रीकृत करारनामा मुल्यावर होईल. १२. जीएसटी अंतर्गत नोंदणी प्रमाणपत्र अनिवार्य आहे. CPPO/A/8/91